

**IN THE HIGH COURT OF JHARKHAND, RANCHI**

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**Cr.M.P. No. 2238 of 2017**

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- 1.Sajan Kumar Saw @ Sajan Saw, son of late Narayan Saw
  - 2.Dipali Saw @ Deepali Saw, wife of Sri Sajan Kumar Saw
  - 3.Subham Saw @ Shubham Saw, son of Sri Sajan Kumar Saw
  - 4.Shilpa Saw @ Shilpa Sao, daughter of Sri Sajan Kumar Saw
- All residents of Balrampur Station Road, PO-Rangadih, PO  
Balrampur, District Purulia (West Bengal)

..... Petitioners

-- Versus --

The State of Jharkhand

..... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioners :- Mr. Vikram Singh, Advocate

For the State :- Mr. Azeemuddin, APP

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**4/05.04.2021** Heard Mr. Vikram Singh, the learned A.C to Mr. Mahesh Tewari, the learned counsel for the petitioners and Mr. Azeemuddin, the learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Status report has been received whereby it has been informed that the charge has been framed on 22.05.2018 and the matter is pending for evidence. This matter is of the year 2017 and the cognizance order is under challenge. Now, the stage of the trial has already been changed.

In that view of the matter, no relief can be extended to the petitioners in this quashing petition.

Accordingly, the instant criminal miscellaneous petition is hereby dismissed.

**( Sanjay Kumar Dwivedi, J)**

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